

27.11.1989

Present- Shri B.R. Kalyanpurkar, counsel for the applicant.

Mrs. Raj Kumari Chopra, counsel for the respondents.

In this application, filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant has asked for granting the benefit of stepping up of pay to the applicant with effect from 1.6.1973 by quashing impugned order No. A.26014/106/79-CHS V.(Vol.II)(Pt.) dated 13.12.1988 passed by the Under Secretary, Ministry of Health and Family Welfare, New Delhi, and for direction that the arrears be paid to the applicant with such rate of interest as may be deemed fit.

2. It has been brought out that this case is fully covered by the judgment in the case of Dr. (Mrs.) Vimla Mehra and Shri A.K. Sur (OA Nos. 269/87 and 312/87) decided by this Tribunal on 10.11.1987 where the application was allowed with the direction that the applicant should be paid all arrears of pay and allowances on the basis of the stepping of her pay w.e.f. 1.6.73 instead of 1.4.82. In their reply the respondents have stated that Government of India have since taken a decision to extend the benefit of the judgment already given by the Tribunal in the case of Dr. (Smt) Vimla Mehra and Dr. A.K. Sur to other doctors (including the applicant), whose pay has been stepped up under similar circumstances and that sanction letters authorising payment of arrears are being issued shortly.

3. In view of the fact that the respondents have conceded the claim of the applicant, no further action is necessary. Let the respondents make all the arrear payments to the applicant without interest within three months from the date of receipt of these orders.

De Mehta
27.11.89.
(B.C. Mathur)
Vice-Chairman